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Central Administrative Tribunal, Principal Bench

Original Application No. 952 of 2004

New Delhi, this the 26th day of May, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. S.A. Singh, Member (A)

Dr. Amarjeet Kaur Bindra,  
W/o Shri C.S. Bindra,  
R/o 1610, Delhi Admn. Officers' Flats,  
Gulabi Bagh,  
New Delhi

....Applicant

(By Advocate: Shri S. Bisaria)

Versus

1. Govt. of NCT of Delhi,  
Through its Chief Secretary,  
Delhi Sectt., I.P. Estate,  
New Delhi
2. Directorate of Education,  
Govt. of NCT of Delhi,  
Delhi Sectt., I.P. Estate,  
New Delhi

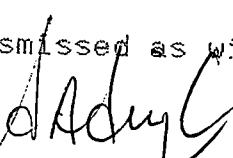
....Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that his instructions are that report under Section 173 Code of Criminal Procedure has been submitted before the Learned Metropolitan Magistrate. It is an untraced report. The learned court as yet has not passed any final order. He contends that the applicant will move the Delhi High Court for quashing of the F.I.R. or would move the Learned Metropolitan Magistrate for passing an appropriate order on that report. In case need arises thereafter, permission may be granted to file a fresh petition.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

  
( S.A. Singh )  
Member (A)

/dkm/

  
( V.S. Aggarwal )  
Chairman